Re-

- I. (a) Twenty-third Annual port and Accounts of the Hindustan Housing Factory Limited. New Delhi, for tne yea_r 1975-76, together with the Auditors' Report on the Accouns and Ihe comments of th_e Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company. [Placed in Library. See No. LT- 32/77] for (a) and (b).
 - II. (a) Sixteenth Annual Report and Accounts of the National Build ings Construction Corporation Limited, New Delhi, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the Corporation. [Placed in Library. See No". LT-33/72 for (a) and (b)].
- I. Audited Accounts .. (1975-76) of the Central Board for the Prevention and Control of Water Pollution and Related Paper.
- II.Administration Report (1975-76) of the Delhi Development Authority, New Delhi
- HI. Statement on the Amendment of Memorandum of Association of the National Buildings Construction Corporation Limited

SHRI SIKANDAR BAKHT: Sir, I also beg to lay on the Table following papers.

I. A copy (in English and Hindi) of the Audited Accounts of the Central Board for the Prevention and Control of Water Pollution for the year ended the 31st March, 1976, together with the Audited Report thereon, under subsection (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974 [Placed in Library. See No. LT-37/77].

- II. A copy (in English and Hindi) of the Annual Administration Report of the Delhi Development Authority, New Delhi, for the year 1975-76, under section 26 of the Delhi Development Act, 1957. [Placed in Lib rary. See No. LT-38/77].
- III. A statement (in English and Hindi) on the Amendment of Capital clause 'V of the Memorandum of Association of the National Buildings Construction Corporation Limited. [Placed in Library. See No. LT-34/77].
- I. The Delhi Urban Art Commission(Accounts) Rules, 1976.
- II. The Delhi Urban Art Commission(Submission of Annual Report)

Amendment Rules, 1977.SHRI SIKANDAR BAKHT: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Works ad Housing, under subsection (3) of section 26 of the Delhi Urban Art Commission Act, 1973:—

- I. Notification G.S.R. No. 31, dated the 1st January, 1977, publishing the Delhi Urban Art Commission (Ac counts) Rules, 1976.
- II. Notification G.S.R. No. 182, dated the 5th February, 1977, publishing the Delhi Urban Art Commission (Submission of Annual Report) Amendment Rules, 1977. [Placed "i Library.See No. LT-36/77] for I and (II).

Government of Tamil Nadu Notifications

SHRI SIKANDAR BAKHT: Sir I also beg to lay on the Table following papers: —

I. A copy each of the following Notifications of the Government of Tamil Nadu, under section 304 of the Tamil Nadu District Municipalities [Shri Sikandar Bakht]

Act, 1920, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, togetherwith Explanatory Memorandam (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Notifications:—

- (1) Notification G.O. Ms. No. 1731, Rural Development and Local Administration, dated the 15th September, 1976.
- (2) Notification G.O.Ms. No. 1117, Rural Development and Local Administration, dated the 30th June, 1976.
- (3) Notification G.O.Ms. No. 2194, Rural Development and Local Administration, dated the 17th November, 1976, publishing amendments to the Tamil Nadu Municipal Councils (Election of Chairman and Vice- . Chairman) Rules, 1969. [Placed in Library. See No. LT-65/

77] for (I) to (3).

- H. A copy each of the following | Notifications of the Government of Tamil Nadu, under sub-section (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with Explanatory Memorandum (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Notifications:—
 - (1) Notification G.O.Ms. No. 1853, Rural Development and Local Administration, dated the 5th November, 1975, publishing the Preparation, Publication and Sanction of Detailed Development Pla_n (Madras Metropolitan Planning Area) Rules.
 - (2) Notification G.O.Ms. No. 1877, R.D. & I L.D., dated the 26th November, 1975.

- (3) Notification. G.OJVIs. No. 423,, Rural Development and Local Administration, dated the 21st April, 1976, publishing the Tamil Nadu. Town and Country Planning Board (Conduct of Meetings) Rules, 1971.
- (4) Notificatian G.O.Ms. No. 2486, Rural Development and Local Administration, dated the 26th January, 1977, publishing the Tamil Nadu Town and Country Planning and Development Fund Rules, 1976.
- (5) Notification G.O.Ms. No. 2572, Rural Development and Local Administration, dated the 9th February, 1977, publishing the Tamil Nadu Town and Country Planning, Board (Term of Office of and Removal of Member and Filling Casual Vacancies) Rules, 1976.

[Placed in Library. See. No. LT-35/77] for (1) to (5).

- III. A copy each of the following Notifications of the Government of Tamil Nadu, under section 432 of the Madurai City Municipal Corporation Act, 1971, read with sub-clause (iv> of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with Explanatory Memoranda (in English and Hindi) giving reason_s fop not laying simultaneously the Hindi versions of the Notifications:—
 - (1) Notification G.O. Ms. No. 379, Rural Development and Local Administration, dated the 24th March, 1976, publishing amendments to Rule_s for Election of Mayor and Deputy Mayor of the Corporation of Madurai.
 - (2) Notification G.O. Ms. No. 1730, Rural Development and Local Administration, dated the 15th September, 1976 publishing the Rules relating to the adjudication of disputes on 'elections of Councillors,

Mayor or Deputy Mayor of Madurai

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City Municipal Corporation. [Placed in Library. Sec No. ET-65/77] for (1) and (20.

Reports (1974 and 1975) Pertaining to the Execution of tke Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 and related Papers

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table the following papers:—

- I. A copy (in Hindi) of the Fourth Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1974.
 - II (i) Fifth Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, to 31st December, 1*975, under section 62 of the said Act.
 - (ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.

[Placed in Library. See No. LT-74/77] for I and II.

L The Trustees (Declaration of Holdings of Share, and Debentures) Amendment Rules, 1976.

II. The Companies (Secretary's Qualifications) Amendment Rules,1977.

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:—

(1) Notication G.S.R. No. 37, dated the 1st January, 1977, publishing the Trustees (Declaration of

Holdings of Shares and Debentures) (Amendment) Rules, 1976.

(2) Notification G-S.R. No. 185, dated the 5th February, 1977, publishing the Companies (Secretary's Qualifications) Amendment Rules, 1977.

[Placed in Library See. No. LT-66/77] for (1) and (2).

Notifications of the Ministry of Law, Jusitice and Company Affairs (Departsment of Company Affairs)

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3|) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:

- (1) Notification G.S.R. No 1615, dated the 20th November, 1976, publishing the Monopolies and Restrictive Trade Practices Commission Recruitment and Conditions of the Service of Registrar, Joint Registrar, Deputy Registrar and Assistant Registrar of Restrictive Trade Agreements) Rules, 1976.
- (2) Notication GS.R. No. 95(E), dated the 28th February, 1977, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, T977

[Placed in Library. See No. LT-43/ 67/77] for (1) and (2).

Report (1975-76) of the University Grants Commission, New Delhi

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER). Sir, I beg to lay ₀n the Table a copy (in English and Hindi) of -_che Annual Report of the University Grants Commission, New Delhi, for the year 1975-76, under section 18 of the University Grants Commission Act, 1956.

[Placed in Library. See No. LT-43| 77].